

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.4516/2017

New Delhi, this the 20<sup>th</sup> day of December 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. (Mrs.) Vinita Goel (Group-A) Officers  
W/o Dr. T. K. Goel  
R/o G-151, PUshkar Enclave,  
Paschim Vihar,  
New Delhi 110 063. ..Applicant

(By Advocates: Shri O.P. Gupta and Shri Ishan Goel)

Versus

1. Govt. of NCT of Delhi  
Through its Chief Secretary  
Delhi Secretariat  
IP Estate, New Delhi.
2. Directorate of AYUSH  
Homeopathic Wing,  
Through its Director  
A & U Tibia College Campus  
Karol Bagh,  
New Delhi 110 005.
3. Union of India  
Through its Secretary  
Ministry of Health & Family Welfare,  
Room No.348, 'A' Wing,  
Nirman Bhawan,  
New Delhi 110 011. ... Respondents.

(By Advocates: Shri Amit Sinha for Shri R.N. Singh for Res. Nos.1 & 2 and Shri Piyush Gaur for Shri Piyush Gaur for Shri Acharya Santosh for Respondent No.3)

## **O R D E R (ORAL)**

### **Justice Permod Kohli:**

At the outset, learned counsel for the applicant submits that there is some error in the date at page No.21 of the OA. He seeks leave of the Tribunal to make necessary correction. Prayer allowed. Correction has been carried out in the open court.

2. Notice. Shri Amit Sinha for Shri R.N. Singh and Shri Piyush Gaur for Shri Acharya Santosh, learned counsel appear and accept notice on behalf of respondent Nos.1&2 and 3 respectively.

3. The applicant is presently working as CMO(NFSG), Homeopathy under the Directorate of Ayush, Homeopathy Govt. of India, NCT of Delhi. Earlier the age of retirement of the Homeopathy Doctors was sixty years. The applicant approached this Tribunal seeking enhancement of age at par with Allopathic Doctors in OA No. 2978/2016. This OA along with other connected matters came to be disposed of vide Order dated 05.09.2017 setting aside order of retirement of the applicant and with a further direction that the applicant shall be allowed to continue till the age of 65 years. As a consequence of that Order, the applicant is continuing as CMO (NFSG), Homeopathy. The grievance of the applicant in the present OA is that he has not been paid salary for the period from 01.09.2016 upto till date. The applicant made a representation dated 26.09.2017 and also served a legal notice of the same date (Annexures A-5 and A-1

respectively). The respondents have not taken any decision thereon.

4. In view of the above circumstances, this OA is disposed of at the admission stage with a direction to the respondents to take decision on the representation/legal notice of the applicant within a period of one month from the date of receipt of a copy of this order by passing a reasoned and speaking order.

**( K.N. Shrivastava )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

/vb/